

xITEM NO.12

COURT NO.9

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No...../2015
CC Nos.15605-15610/2015

(Arising out of impugned final judgment and order dated 06/03/2015
in O.P. No.733-738 of 2012, passed by the High Court Of Madras)
M/S. SRI BALA TRIPURA SUNDARI WAREHOUSING Petitioner(s)

VERSUS

GENERAL MANAGER (T.N) FOOD CORPORATION OF INDIA Respondent(s)
I.A. No.1-6/2015(with c/delay in filing SLP and office report)

Date : 08/05/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. V.V.S. Rao, Sr. Adv.

Ch. Leela Sarveswar, Adv.

Ms. Vijayshree, Adv.

For Mr. M. A. Chinnasamy,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned Senior Counsel appearing for the petitioner seeks
permission to withdraw these petitions in view of the passing of
the award.

Permission, as sought for, is granted.

Accordingly, the special leave petitions are dismissed as
withdrawn.

(Sanjay Kumar-II) (Indu Pokhriyal)

Court Master Court Master